

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

CONTEMPO PETITION No. 6/2000 in
ORIGINAL APPLICATION NO : 593/97

TUESDAY the 18th day of DECEMBER 20001

CORAM: Hon'ble Shri B.N. Bahadur, Member (A)

Hon'ble Shri S.L. Jain, Member (J)

Raja P. Ghutukade and others ... Applicants

By Advocate Shri A.I. Bhatkar.

V/s

1. John D'silva
Director General Coast Guard
Coast Guard Headquarters
National Stadium Complex
New Delhi.

2. A.K. Mahajan
Deputy Inspector General
Coast Guard Region
Headquarters (West)
Golfadevi Temple Road,
Worli Mumbai. ... Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

{Per B.N. Bahadur, Member (A)}

We have heard counsel for the parties. Both the counsel state that this matter is indeed similar to C.P.5/2000 in OA 393/97. Shri Bhatkar further states that out of three applicants in this C.P. (6/2000) the position is now that applicant No.1 and 2 have already been granted temporary status, and Applicant No.3 Shri Batale Mahendra Mahadeo has permanently joined with the same organisation.

B.S.

...2...

:2:

2. We have however examined the CP with the assistance of Shri V.S. Masurkar and being satisfied that the facts and circumstances are similar to the one we have discussed in the order made today in CP 5/2000, we hold that there is no wilful dis-obedience in the matter by the respondents. As such for the reasons as described in our order in CP 5/2000 no contempt can be said to have committed. We therefore dis-charge the notice and reject the C.P. No Costs.

S.L.Jain
(S.L.Jain)
Member(J)

B.N.Bahadur

(B.N.Bahadur)
Member(A)

NS

at 18/12/01
~~Case No/~~ *Case No/* ~~not despatched~~
No Application/ Respondent(s)
on 17/11/02

M